

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

27.

**COMP.APPL/ 151(MB)2024  
IN CP/242(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024**

NAME OF THE PARTIES: Glorishine Multitrade Private Limited

SECTION: 271-273 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

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**ORDER**

1. Mr. Indrajeet Mukherjee, for the Liquidator present in person through virtual mode, but appearance is not given in the chat box.
2. Record file shows that COMP.APPL/ 151(MB)2024 is already disposed of on 02.07.2024. Today, COMP.APPL/ 151(MB)2024 is wrongly listed on board instead of 'CA-150/2024'.
3. In view of the above, CA-150/2024 is listed for hearing on **01.08.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)